

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993/4090/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. S. Begum,
District & Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati the 9th November, 2020.

Sub: Earned Leave.

Ref:- Your Letter No. DJKA3430/2020 dated 07.11.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 18 (eighteen) days w.e.f. 10.11.2020 to 27.11.2020 (sufficing 28.11.2020, 29.11.2020 & 30.11.2020), has been granted, subject to submission of Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge of your Court and office to the Additional District & Sessions Judge, Kamrup, Amingaon, before proceeding on leave in the afternoon of 09.11.2020 (after Court hours).

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-310/1993/4091/A, dated 9.11.2020
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of leave application of Smti. Begum is enclosed herewith for leave admissibility report.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

sd/-
09/11/2020
JT. REGISTRAR (VIGILANCE)